

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH, AHMEDABAD**

**BEFORE SMT. ANNAPURNA GUPTA, ACCOUNTANT MEMBER &
Ms. MADHUMITA ROY, JUDICIAL MEMBER**

I.T.A. No. 3332/Ahd/2015
(Assessment Year: 2011-12)

The ITO, Ward-3(3)(1), Ahmedabad	Vs.	Shri Babubhai M. Sheladia “Akshay” 2-3, Shivam Park B/h. Amaltas Bunglows, Bodakdev, Ahmedabad-380051
[PAN No. ACZPS3989H]		
(Appellant)	..	(Respondent)

Appellant by :	Shri Parimalsingh B. Parmar, A.R.
Respondent by :	Shri B. P. Makwana, Sr. DR

Date of Hearing	30.06.2022
Date of Pronouncement	13.07.2022

ORDER

PER MADHUMITA ROY, JM:-

The appeal filed by the Revenue is against the order dated 30.09.2015 passed by the Commissioner of Income Tax (Appeals)-3, Ahmedabad arising out of the penalty order dated 29.01.2015 under Section 271AAA of the Income Tax Act, 1961 (hereinafter referred to as “the Act”) for A.Y. 2011-12.

2. In this case the assessee has opted “Vivad se Vishwas Scheme, 2020” and subsequently obtained Form No. 5 kept on record. At the outset, Ld. Counsel appearing for the assessee has submitted that he wants to withdraw the appeal. The Ld. DR has not raised any objection

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in this respect. Thus, in view of the submission made by the assessee's Counsel, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

This Order pronounced in Open Court on	13/07/2022
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Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER
Ahmedabad; Dated 13/07/2022
TANMAY, Sr. PS

Sd/-
(Ms. MADHUMITA ROY)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अद्येषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad